

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 328/2002 IN
OA NO. 751/2002

This the 29th day of January, 2003

HON'BLE SH. V.K. MAJOTRA, MEMBER (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Dr. Naeem Uddin
s/o late Sh. Abdul Karim
r/o 1447, Gali Syed Rafoe
Chitly Qaber,
Jama Masjid, Delhi-110006.
(By Advocate: Sh. S.Y. Khan)

Versus

1. Sh. Pawan Chopra
Secretary
Ministry of Information & Broadcasting,
Shastri Bhavan,
Dr. Rajendra Prasad Marg,
New Delhi-110001.
2. Sh. K.S. Sharma
Chief Executive Officer,
Prasar Bharti, Akashvani Bhawan,
Sansad Marg, New Delhi.
3. Sh. Motea Ahmed,
Director,
External Services Division,
All India Radio,
Broadcasting House,
Sansad Marg, New Delhi.
(By Advocate: Ms. Lata Gangwani proxy for
Sh. H.K. Gangwani)

O R D E R (ORAL)

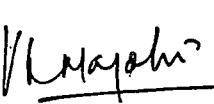
By Sh. Kuldip Singh, Member (J)

Respondents have filed a copy of order dated 28.1.2003 for complying with the directions of this Court contained in order dated 20.3.2002 in OA-751/2002.

2. In our view this is a substantial compliance of the directions of this Court and as such no contempt has been committed. CP is, accordingly, dismissed. However, if applicant still has any cause of action, he may further agitate the same separately in accordance with law.


(KULDIP SINGH)

Member (J)


(V.K. MAJOTRA)

Member (A)

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